

File No. 349 (MR NOs. 5281-15, 5218-15, 5249-15, 5278-15, 5450-15, 5452-15, 5284-15, 5282-15, 5283-15 and 5290-15)


**Objectors:** Sukhbir Singh Yadav

**Present :** None

**Order**

1. The objector above named has averred that he along with Rajesh s/o Dharampal and Paramjeet s/o Jagdish had entered into separate agreements of sale with M/S Hillstar Services Pvt. Ltd., M/S Pearls Structures Pvt. Ltd., M/S Saj Realtors Pvt. Ltd., M/S Worldwide Housing Project Pvt. Ltd. and M/S Hillstar Woods Pvt. Ltd., all dated 02/01/2015 for varying amounts detailed therein in the respect of the land measuring 36 Acres as specified in the aforesaid agreements of sale all whereby the above named companies had assured to deliver vacant possession of the said lands which was then under occupation of unauthorised occupation of some persons of village Madhogarh. It is further averred by them in the light of the aforesaid agreement of sale, the objector/applicants had paid an amount of Rs. 72,00,000/- (Seventy Two lakhs) to the respect of companies and there office located in Global Fair, Gurgaon in the presence of Sh. Bhattacharya, Director and Dr. Ram Swaroop, G. M. (land) who had been authorised by the Board of Directors regarding deal in questions which was be finalised by way of registration a sale deed within six months but no such sale deed has been executed despite repeated requests and visits and instead a further demand totalling Rs. 1,25,00,000/- (One crore and twenty five lakhs) was made which was also paid under duress to Dr. Ram Swaroop (G. M., lands) in the presence of one Anil Choudhary Director as per endorsement on the respective agreements of sale as adverted to above and yet no sale deed has been executed. It is prayed that either the aforesaid amounts received by the above named companies from the applicant objectors be got refunded or else sale deeds of the lands described above be got executed in their favour.
2. It may be noticed that there is no authentic documentary proof of aforesaid payments by cheque/DD/RTGS etc., by the applicant objectors moreover none of the aforesaid agreements is a registered document. In any case M/S Hillstar Services Pvt. Ltd. as previously called (now named Hillstar Township Projects Pvt. Ltd.): M/S Pearls Structures Pvt. Ltd: M/S Saj Realtors Pvt. Ltd: Worldwide Housing Project Pvt. Ltd.: M/S Hillstar Woods Pvt. Ltd. (as previously called and now known as Hillstar Buildcon Pvt. Ltd.) are all subsidiaries of PACL as per entries at Sr.Nos. 212, 388, 436, 592 and 213 respectively of the list of subsidiaries/associates of PACL Ltd. whose properties have been ordered by the Hon'ble Supreme Court to be attached and sold.
3. In view of the foregoing discussion, there is no merit in the present application/objection which is hereby dismissed.

**Date :** 04/01/2018

  
**R. S. Virk**  
**Distt. Judge (Retd. )**